

**SHRI S. M. BANERJEE (Kanpur):** All of us who are on this side wish to congratulate the Prime Minister on this bold step that she has taken.

11.07 hrs.

**HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1975**

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE):** I beg to move for leave to withdraw a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.

**MR. SPEAKER:** The question is:

"That leave be granted to withdraw a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954."

*The motion was adopted.*

**SHRI H. R. GOKHALE:** Sir, I withdraw the Bill.

**SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1975.**

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE):** I beg to move for leave to withdraw a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958.

**MR. SPEAKER:** The question is:

"That leave be granted to withdraw a Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958."

*The motion was adopted.*

**SHRI H. R. GOKHALE:** Sir, I withdraw the Bill.

11.09 hrs.

**HIGH COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL\* 1976**

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE):** I beg to move for leave to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954.

**MR. SPEAKER:** Motion moved:

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954."

Mr. S. M. Banerjee.

**SHRI S. M. BANERJEE (Kanpur):** My opposition to this Bill is not with a view to undermining the position of the High Court or Supreme Court judges. I have got the greatest regards for them and I want that their service conditions should be improved because that should attract the talented persons in the Bar and we may have good judges in our country. My main objection is this. At a time when every one in this country, including the Central Government employees and workers, has been asked not to demand any more benefits, higher wages or higher bonus, these judges are being given conveyance allowance at the rate of Rs. 300/- per month and a sumptuary allowance at the rate of Rs. 300 to Rs. 500 per month; in addition to these, pension is also going to be raised and after retirement, they will be given medical facilities like Class I government officers. I am not against these things. I am only against discrimination. When, in this House, I raised the question of poor pensioners who are languishing in pain and who wanted four instalments of dearness allowances to be given to them because they were getting a pension of Rs. 30 or 40 or 50 per month and they were unable to live on that, and when I also demanded that the Central Government employees should be paid the sixth instalment of dearness